CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.805/MP/2025

Subject	:	Petition under Section 79 of the Electricity Act, 2003, seeking appropriate directions upon the Respondents to pay the deducted amount from the monthly Energy bills and Supplementary bills issued by the Petitioner in terms of the Power Supply Agreement dated 18.2.2016 and subsequent amendments thereto.
Petitioner	:	SEIL Energy India Limited (SEIL)
Respondents	:	Telangana State Power Coordination Committee and Ors.
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Hemant Singh, Advocate, SEIL Shri Harshit Singh, Advocate, SEIL Shri Indrayudh Chowdhury, Advocate, SEIL Ms. Mahima Srivastava, Advocate, SEIL Ms. Aishwarya Subramani, Advocate, Telangana Discoms Ms. Harsha V Rao, Advocate, Telangana Discoms

Record of Proceedings

During the hearing, learned counsel for the Petitioner and the Respondents, Telangana Discoms, advanced detailed submissions and concluded their respective arguments.

2. At the request of the parties, the Commission permitted both sides to file their respective written submissions within three weeks with a copy to the other side.

3. The Petitioner was also directed to furnish, on an affidavit, the corresponding amounts (in Rs./MT) against each of the heads of actual transportation cost identified in the affidavit dated 1.10.2026, namely, railway freight, PEQCTPL charges, AKPL charges and other heads, along with the aggregate actual transportation cost claimed under Clause 22.2.4 of the PSA, within two weeks. The Respondents were permitted to file their response, if any, within ten days thereafter, with an advance copy to the Petitioner, who may file its rejoinder within ten days of receipt thereof.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)